

## Annexure 9

Name of the corporate debtor: Samson and Sons Builders and Developers Private Limited; Date of commencement of CIRP: 3rd November 2021;

List of creditors as on:25th August 2022

List of Other Creditors

| Sl. No. | Name  | Details of claim received |                | Details of claim admitted |                 |                             | Whether related party? | % voting share in CoC | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks  |
|---------|---|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|--|
|         |   | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim | Amount covered by guarantee |                        |                       |                            |  |                              |                                    |  |
| 1       | A C Oommen                                    | 25-11-2021                | 2,00,000       | 2,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 47/2021, dated 23-02-2021 from 24-02-2014 compensation of 200000 is treated as other creditors since it is a court order. |
| 2       | Chiramel Mathai Mammen & Keny Varghese Mammen | 24-11-2021                | 1,00,000       | 1,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 23/2021, dated 22-01-2021 from 23-09-2014 compensation of 100000 is treated as other creditors since it is a court order. |
| 3       | Dr. Biju Murali                               | 25-11-2021                | 15,00,000      | 15,00,000                 | Home buyer      |                             |                        |                       |                            |  |                              |                                    | As per refund agreement dtd 12.02.2016 executed btwn CD & Mr.Biju Murali, it is agreed that compensation of Rs.15 Lacs is agreed to be paid.       |
| 4       | Dr. C R Manoj (POA V K Rajendran)             | 25-11-2021                | 1,05,000       | 1,05,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | As per RERA order, CCP No.38/2021 dtd 23.10.2021 the complainant is eligible for loss of Rs.1 Lac.   |
| 5       | Eby Dius Kandachamkulam                       | 26-11-2021                | 1,50,000       | 1,50,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 24/2020, dated 15-02-2021 from 01-12-2012 compensation of 150000 is treated as other creditors since it is a court order. |
| 6       | George John/Elezabeth Shirly                  | 26-11-2021                | 1,00,000       | 1,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 19/2020, dated 22-01-2021 from 09-05-2015 compensation of 100000 is treated as other creditors since it is a court order. |

| Sl. No. | Name                                  | Details of claim received |                | Details of claim admitted |                 |                             | Whether related party? | % voting share in CoC | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks   |
|---------|---------------------------------------|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|---|
|         |                                       | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim | Amount covered by guarantee |                        |                       |                            |  |                              |                                    |   |
| 7       | Jiji Joseph                           | 25-11-2021                | 1,00,000       | 1,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 36/2021, dated 23-10-2021 from 19-03-2014 compensation of 100000 is treated as other creditors since it is a court order.  |
| 8       | K V Samuel                            | 11-01-2022                | 3,00,000       | 3,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 114/2020, dated 22-01-2021 from 01-01-2014 compensation of 300000 is treated as other creditors since it is a court order.   |
| 9       | Lissy Antony                          | 27-11-2021                | 2,00,000       | 2,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 21/2020, dated 22-01-2021 from 01-02-2013 compensation of 200000 is treated as other creditors since it is a court order.  |
| 10      | Shajeel Abdul Rasheed & Anisa Shajeel | 26-11-2021                | 1,00,000       | 1,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | As per Order of KRERA in CCP No.03/2021, 08/2021, 15/2021, 36/2021, 37/2021, 38/2021, 42/2021, 45/2021, 47/2021, 49/2021 and 165/2020 dt. 23rd October 2021 compensation is treated as other creditors.                                     |
| 11      | Thomas Kanjirappallil Eapen           | 24-11-2021                | 2,00,000       | 2,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | as per RERA Under CCP No 15/2021, dated 19/7/2014 compensation of 200000 is treated as other creditors since it is a court order.   |
| 12      | Sara Mathews & Minu Mariam Mathews    | 26-11-2021                | 2,00,000       | 2,00,000                  | Home buyer      |                             |                        |                       |                            |  |                              |                                    | RERA order CCP No.22/2020 dtd 22.01.2021 compensation of 200000 is treated as other creditors since it is a court order   |
| 13      | Shibu George                          | 27-11-2021                | 1,81,000       | 1,81,000                  |                 |                             |                        |                       |                            |  |                              |                                    | as per Arbitration case No 1/2017, dated 14/7/2018 compensation of 181000 is treated as other creditors   |
| 14      | Annie Koshy                           | 26-11-2021                | 37,36,109      | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |

| Sl. No. | Name   | Details of claim received |                | Details of claim admitted |                 |                             | Whether related party? | % voting share in CoC | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks  |
|---------|--|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|--|
|         |  | Date of receipt           | Amount claimed | Amount of claim admitted  | Nature of claim | Amount covered by guarantee |                        |                       |                            |  |                              |                                    |  |
| 15      | George Koshy   | 26-11-2021                | 37,36,109      | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| 16      | Jacob Koshy  | 26-11-2021                | 5,31,22,613    | 5,29,42,658.68            | Unsecured       |                             |                        |                       |                            |  | 1,79,954.32                  |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| 17      | Mohan John Mathew ,Babitha Saira Mathew & Deepak Joseph Mathew | 26-11-2021                | 37,36,109      | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| 18      | Rachel Koshy & Rachel Roy George                               | 26-11-2021                | 37,36,109      | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| 19      | Samma Koshy & Samma Jacob                                      | 26-11-2021                | 37,36,109      | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |

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|              |                 | Date of receipt           | Amount claimed  | Amount of claim admitted  | Nature of claim | Amount covered by guarantee |                        |                       |                            |  |                              |                                    |  |
| 20           | Susan P. Koshy  | 26-11-2021                | 37,36,109       | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/A, and 2572/A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| 21           | Thankamma Koshy | 26-11-2021                | 37,36,109       | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/A, and 2572/A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| 22           | Mary Koshy      | 26-11-2021                | 37,36,109       | 37,23,453.54              | Unsecured       |                             |                        |                       |                            |  | 12,655.46                    |                                    | The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/A, and 2572/A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor |
| <b>TOTAL</b> |                 |                           | <b>86447485</b> | <b>86166287</b>           |                 |                             |                        |                       |                            |  | <b>2,81,198.00</b>           |                                    |  |